

1.3.91
(3)

Mr VR Ramachandran Nair for the applicant.
Mr Ajit Narayanan, ACGSC for respondents by proxy
(Mr Krishnakumar)

—

Heard the learned counsel for both the parties.
Admit.

Learned counsel for the respondents undertakes to file counter affidavit within 3 weeks by serving copy on the applicants who may file rejoinder, if any, within 1 week thereafter.

List for final hearing on 5.4.91.

Since the selection test is being held in May, 1991 the question of granting interim relief does not arise as the case is being listed for final hearing well before that date.

✓ Sd/-

1.3.91

NVK & ND

(15)

Mr. V. R. Ramachandran Nair for applicant.
Mr. Ajit Narayanan ACGSC for respondents by proxy

The respondents have not filed reply yet. They seek more time. Call on 22.4.91 for final hearing if reply is filed before that time. If no reply is filed before that date list for I.R. on that date.

*by Us
5/4/91*

*no reply so far
19/4*

(12)

Mr. V R Ramachandran Nair for the applicant
Mr. V. Ajit Narayanan, ACGSC for respondents

Respondents seek more time to file reply. In any case reply to be filed within one month with a copy to the counsel for the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 24.6.91.

Copy of the order be given to counsel for the respondents by hand.

*by Us
22.4.91*

*22/4
mm/mos*

29/7/91

SPM & ND

Mr. V R Ramachandran Nair for the applicant
Mr. Ajith Narayanan ACGSC for respondents

The learned counsel for the respondents seeks some time to file counter affidavit and undertakes to do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 13.8.91.

24.6.91

13.8.91

SPM & AVH

Mr. Ramachandran Nair for applicant.
Mr. Ajith Narayanan ACGSC

The learned counsel for the respondents wishes to file counter affidavit. He may do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter.

List for final hearing on 7.10.91.

13.8.91

(12)

NVK & ND

None for the applicant

Mr. Ajith Narayanan for respondents

Respondents have not filed reply. They are given last opportunity to file reply within three weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter. List ~~before~~ for final hearing on 12.11.91.

7.10.91

NVK & ND

The learned counsel for the respondents submits that in the O.A.s listed from Sl. No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

for 17/11
CNF

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

EE

Both sides present.

Counsel for respondents submits that a joint counter affidavit will be filed in all these cases within 3 weeks. Counsel for applicant may file rejoinder within one week. Date on 31.1.92.

17.12.91.

EE

Bono deposito.

No counter has been filed despite several opportunities. Accordingly I let confer the bench for further directions on 2.3.92.

31.1.92.

292

OPINION

27.2.92 Mr.Rajendran Nair/Mr.Ramkumar through proxy
Mr.Suganapalan th.proxy/Mr.Ajith Narayanan

Heard. N.P. allowed. Counter affidavit mentioned
therein will be relevant for this case also. Heard in
part. Met for further hearing on 28.2.92(AM).

27.2.92

28.2.92 (counsel as above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of justice
and considering that a vital question in all these cases
are involved we have admitted all the applications and
convene the delay if there has been in any one of them.
In certain cases we are told that representations are
not been filed. Considering that the issues involved
are identical we need not delay the matter in this
application by going through the formality of requiring
applicants to file representation especially when
identical applications are pending before us.

Accordingly the objection regarding non-
submission of representation is also overruled.

JUDGMENT ON 31.3.92.

ANH

28.2.92

292/91

RE

Both sides present.

2/11
C.M.

Counsel for respondents submits that a joint counter affidavit will be filed in all these cases within 3 weeks. Counsel for applicant may file rejoinder within one week. Call on 31.1.92.

Am
17.12.91.

RE

None oppose.

No counter has been filed despite several opportunities. Accordingly list before the Bench for further directions on 2.3.92.

Am
31.1.92.

282

SPM&AVH

27.2.92 Mr. Rajendran Balaji/Mr. Ramkumar through proxy
Mr. Sugunapalan th. proxy/Mr. Ajith Narayanan

Rehd. H.P. allowed. Counter affidavit mentioned
therein will be relevant for this case also. Heard in
part. Diet for further hearing on 28.2.92(A).

✓ S2
27.2.92

28.2.92 (counsel as above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of justice
and considering that a vital question in all these cases
are involved we have admitted all the applications and
concerning the delay if there has been in any one of them.
In certain cases we are told that representations are
not been filed. Considering that the issues involved
are identical we need not delay the matters in this
application by going through the formality of requiring
applicants to file representation especially when
identical applications are pending before us.

Accordingly the objection regarding non-
subission of representation is also overruled.

JUDGMENT ON 31.3.92.

✓ S2
28.2.92

AVH

21.4.92

SPM & AVH

Orders pronounced in open court.

✓ S2
21.4.92